

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1190  
(To be answered on the 9<sup>th</sup> February 2017)**

**DUTY NORMS FOR PILOTS**

**1190. DR. K. GOPAL**

**Will the Minister of CIVIL AVIATION**

**तागर विमानल मंत्री**

**be pleased to state:-**

- (a) whether the Government proposes to come out with duty norms to prevent fatigued pilots from flying, if so, the details thereof;
- (b) whether the Directorate General of Civil Aviation (DGCA) has observed that pilots of private airlines operated flights exceeding flight duty period as laid down in civil aviation requirements, if so, the details thereof;
- (c) whether the DGCA had some years ago decided to end all dispensations given to airlines; and
- (d) if so, the details thereof and the reasons therefor?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**तागर विमानल मंत्रालय में राज्य मंत्री**

**(Shri Jayant Sinha)**

(a) DGCA's Civil Aviation Requirement Section 7, Series J, Part III stipulates norms for fatigue management of flight crew.

(b) Yes, Madam. During surveillance carried out by DGCA's team in 2016, it was observed that a total of 99 pilots of private airlines, operated flights exceeding flight duty period as laid down in Civil Aviation Requirements. The airline - wise details of Flight Duty Time Limitation (FDTL) violation are as follows:

SpiceJet 64

Jet Airways 27

Air Pegasus 06

True Jet 02

(c) & (d) No such directions had been issued by DGCA. FDTL of all the operators is approved under the provision of CAR on FDTL.

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